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| 2. Chairman,
Central Pollution Control Board, Delhi. | Member | National Capital Region Planning Board Act, 1985 (2 of 1985). |
| 3. The Chief Regional Planner,
National Capital Region Planning Board,
New Delhi | Member | The Authority is required to furnish a progress report about its activities atleast once in two months to the Central Government in the Ministry of Environment and Forests. |
| 4. The Secretary to the Government of
National Capital Territory of Delhi,
Department of Environment, Delhi. | Member | The Authority has its Headquarters in the National Capital Territory, Delhi. |
| 5. The Secretary of the Government of
Uttar Pradesh, Department of Environment,
Lucknow. | Member | The terms and conditions of appointment of the Chairman and Members are as determined by the Central Government from time to time. |
| 6. The Secretary to the Government
of Rajasthan, Department of Environment,
Jaipur. | Member | (c) and (d) The Authority has so far submitted two bi-monthly progress reports to the Ministry of Environment and Forests, Government of India. The Authority has inspected the International Hotel Complex site and construction activities which were in progress in violation of Hon'ble Supreme Court's order dated September 13, 1996 have been stopped. The Authority has asked the Delhi Development Authority to furnish details of the project alongwith Environmental Impact Assessment report. |
| 7. The Secretary to the Government of
Haryana, Department of Environment,
Chandigarh. | Member | |
| 8. Shri P.M. Ansari
Senior Environmental Engineer,
Central Pollution Control Board,
Delhi. | Member-Secretary | The Authority has also invited comments on the project proposal submitted by Delhi Development Authority from Non Government Organisations and affected persons of the area for taking necessary decision regarding environmental clearance of the project. |

The Authority is to exercise the following powers and perform the following functions, namely:

(i) powers under section 5 of the Environment (Protection) Act, 1986 for issuing directions and for taking measures with respect to matters referred to in clauses (i), (iii), (iv), (v), (vi), (viii), (ix), (x) and (xii) of sub-section (2) of section 3 of the said Act;

(ii) survey of the whole area comprising of 315 hectares situated in South Delhi proposed for international Hotels Complex from the point of view of environment protection and to carry out the environmental impact assessment of the area;

(iii) deal with the environment protection issues arising out of the project pertaining to the International Hotels Complex or any other project which the Delhi Development Authority or any other Authority may initiate in future;

(iv) lay down the procedure for actions to be taken under (i) to (iii) above;

(v) comply with the order issued by any of the High Courts having jurisdiction in the National Capital Region and the Supreme Court from time to time;

(vi) deal with any other relevant environment issues pertaining to the National Capital Region, including those which may be referred to it by the Central Government in the Ministry of Environment and Forests.

The Authority has the Jurisdiction over the National Capital Region as defined in clause (f) of Section 2 of the

[English]

CRPF Firing Range

4893. SHRI S.D.N.R. WADIYAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to establish a CRPF firing range near Bannerghatta National Park near Bangalore in Karnataka;

(b) if so, whether it will not affect the animals in the park; and

(c) whether the Government are considering to shift the said fire range at some other place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir. CRPF Firing Range at Taralu Village at Uttarahalli near Bangalore has already been established and functioning since August, 1995.

(b) As the site of the firing range is surrounded by Hillocks and slopes and is at a distance about 6 Kms. from Bannerghatta National Park, there will be not effect on the animals in the Park.

(c) This question does not arise in view of (b) above.